

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1245/2019

Dated Wednesday, the 18th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Jayalakshmi Maruthachalam,

No. 59/1, CPWD Quarters,

Thirumangalam,

Chennai 600040.

....Applicant

By Advocate M/s. Akbar Row

Vs

1.Union of India rep by,

The Chairman,

Central Board of Indirect Taxes & Customs,

Ministry of Finance, Department of Revenue,

North Block, New Delhi 110001.

2.The Member (P & V),

Central Board of Indirect Taxes & Customs,

Ministry of Finance, Department of Revenue,

North Block, New Delhi 110001.

3.The Principal Chief Commissioner of GST & Central Excise,

Chennai Zone, 26/1, Mahatma Gandhi Road,

Chennai 600034.

....Respondents

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the first and second respondents to consider and pass orders on applicant's representation dated 24.01.2019 and reminders dated 06.05.2019 and 06.06.2019 for promotion to the grade of Chief Accounts Officer from the date she is due (ie., since 2016) with all consequential and attendant benefits with a time frame and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representations dated 24.01.2019 06.05.2019 and 06.06.2019 as Annexure A-1 to A-3 to the competent authority regarding her grievance which are still pending and no speaking order is passed till now. The applicant will be satisfied if the representations are considered and orders are passed.

3. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-1 to A-3 representations dated 24.01.2019 06.05.2019 and 06.06.2019 and pass a speaking order in the light of the facts and circumstances and as per the relevant rules, within a period of two months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

**(P.MADHAVAN)
MEMBER (J)**

M.T.

18.09.2019